

### **Unqualified Examiners for Licensing Pilots**

180. PROF. NARAIN CHAND PARASHAR: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) whether the attention of Government has been drawn to the news item published captioned 'Unqualified men licensing pilots' in the 'Times of India' dated 23 October, 1988 stating among other things that unqualified examiners have been responsible for the evaluation of pilots;

(b) if so, the reaction of Government thereto;

(c) whether any investigation has been made into the qualifications of the concerned examiners;

(d) if so, the findings thereof and the action taken thereon; and

(e) if not, whether Government propose to have the investigations made and action taken to avoid recurrence of the tragedies on account of poor evaluation and unqualified examiners?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION AND TOURISM (SHRISHIVRAJ V. PATIL): (a) Yes, Sir.

(b) to (e). It is not correct to say that unqualified examiners have been responsible for evaluation of pilots, because the officers entrusted with the job of conducting examinations are qualified technical personnel and experienced in the field and also are adequately equipped for the purpose. There has been no laxity in the standards of assessment of Aeronautical knowledge of pilots. The standards of examinations for various categories of pilots licences have been updated from time to time and improved to make them more profession-ori-

ented at par with international standards. It is, therefore, felt that there is no need for any investigation.

### **Revival of sick industries in Bihar**

181. DR. C.P. THAKUR: Will the Minister of INDUSTRY be pleased to state:

(a) the number of sick industries in Bihar as on 30 June, 1989; and

(b) the steps taken to revive sick industries in Bihar?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT IN THE MINISTRY OF INDUSTRY (SHRI M. ARUNACHALAM): (a) Data on sick industrial units in the country which are assisted by banks are collected by the Reserve Bank of India. As per the latest information available from RBI, there are 29 sick units in the organised sector and 14,151 sick units in the small scale sector in Bihar, as at the end of December, 1987.

(b) For revival of sick industrial units, Government of India have got a uniform policy for the whole country, including Bihar. Some of the important aspects are as follows:

- (i) The Government have enacted a comprehensive legislation namely "The Sick Industrial Companies (Special Provisions) Act, 1985". A quasi-judicial body designated as 'The Board for Industrial and Financial Reconstruction (BIFR)' has been set up under the Act to deal with the problems of sick industrial companies in an effective manner, which has become operational with effect from the 15th May, 1987.
- (ii) The Reserve Bank of India have issued guidelines to the banks for

strengthening the monitoring systems and for arresting industrial sickness at the incipient stage so that corrective measures are taken in time.

- (iii) The Banks have also been directed by the Reserve Bank of India to formulate rehabilitation packages for the revival of potentially viable units. The banks and financial institutions evolve rehabilitation packages for the revival of sick units.
- (iv) Reserve Bank of India have also issued guidelines separately to the banks indicating parameters within which banks could grant reliefs and concessions for rehabilitation of potentially viable sick units without reference to RBI both in the large and small scale sectors.
- (v) Government of India introduced a Margin Money Scheme with a view to supplementing the efforts of the State Governments in reducing the incidence of sickness in the small scale sector. Under the liberalised scheme the maximum amount of assistance per unit available to sick small scale units for rehabilitation has been increased from Rs. 20,000 to Rs. 50,000.

### **White Paper on Public Sector**

182. DR. C.P. THAKUR: Will the Minister of INDUSTRY be pleased to state:

- (a) whether the White Paper on Public Sector has been finalised by Government; and
- (b) if not, the time by which it is likely to be prepared and laid on the Table of the House?

**THE MINISTER OF INDUSTRY (SHRI J. VENGAL RAO):** (a) and (b). White Paper on Public Sector is still under consideration of the Government and will be placed before Parliament as soon as it is finalised.

### **Use of Ethanol and Methanol with Petrol**

183. SHRI P.R. KUMARAMANGALAM: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether the Inter-Ministerial Committee set up to undertake the techno-economic feasibility of use of ethanol and methanol with petrol has submitted its report; and
- (b) if so, what are its findings?

**THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI BRAHM DUTT):** (a) No, Sir.

- (b) Does not arise.

### **Investment and Installed Capacity of Biogas**

184. SHRI P.R. KUMARAMANGALAM: Will the Minister of ENERGY be pleased to state:

- (a) whether over one million Biogas plants have been installed in the country so far as against over 20 millions in China;
- (b) the total installed capacity for Biogas production year-wise during the last three years and actual production achieved;
- (c) whether there is any independent monitoring/evaluation set up exists and if so, its findings there of for the last three years;
- (d) what is the total potential of Bio-gas production in the country based on use of all